

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No. 886 of 2008.

Allahabad, this the 29th day of August, 2008.

Hon'ble Mr. A.K. Gaur, Member-J.
Hon'ble Mrs. Manjulika, Gautam, Member-A.

Surya Pratap Singh, Aged about 38 years, S/o Sri Ram Kishore Singh, R/o Village Dingwahi, Post Niwada, District Banda, U.P.

...Applicant.

By Advocate : Sri Satish Dwivedi.

Versus

1. Union of India through the Secretary, Ministry of Personnel & Public Grievances & Pension, Government of India, New Delhi.
2. The Secretary, Ministry of Public Grievances, Personnel & Pension, Government of India, New Delhi.
3. The Chairman, Staff Selection Commission, Block no. 12, CGO Complex, Lodhi Road, New Delhi.
4. The Regional Director (CR), Staff Selection Commission, 8-AB Beli Road, Allahabad.

...Respondents.

By Advocate : Shri R.C. Shukla holding brief of Sri S.C. Mishra

ORDER

By A.K. Gaut, Member-J

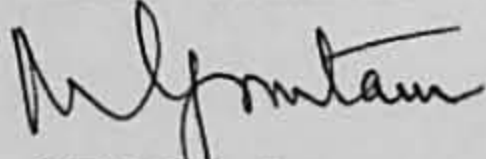
Having heard Sri Satish Dwivedi, learned counsel for the applicant and Sri R.C. Shukla holding brief of Sri S.C. Mishra, Senior Standing Counsel for the respondents, we are fully satisfied that the similar and identical question has already been considered by Chandigarh Bench of the Tribunal and in similar and identical situation, the Jabalpur Bench of the Tribunal had granted interim order in favour of the applicant. In this situation, we are fully convinced that the grievance of the applicant might be redressed if a direction is to the

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along with relied upon judgments of the Tribunal
applicant to file a representation to the respondent no.4 namely Regional Director (CR), Staff Selection Commission, Allahabad within two days from today and the same shall consider and decide by respondent no.4 by a reasoned and speaking order in accordance with within a period of three days from the date of receipt of such representation and if the applicant's case is squarely covered by the decision rendered by Chandigarh Bench of the Tribunal and interim order passed by Jabalpur Bench of the Tribunal, the applicant may be permitted to appear in the test/training scheduled to be held on 7.9.2008i provisionally but his result shall not be declared. However, it is made clear that the applicant may again approach this Tribunal, if he is still aggrieved.

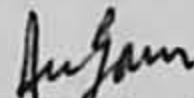
2. With the aforesaid observation, the O.A. stands disposed of with no order as to costs.

3. Copy of this order be made available to the parties' counsel today itself.



MEMBER-A

GIRISH/-



MEMBER-J